

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 3, 4 & 57 of 2013**

**Dated : 15<sup>th</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd.**

**....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission  
& Ors.**

**.....Respondent(s)**

Counsel for the Appellant (s): Mr. Aditya Parda

Counsel for the Respondent(s):Proxy for Mr. Buddy A. Ranganadhan

**ORDER**

The learned counsel for the Appellant seeks some time for filing the Rejoinder in Appeal Nos. 3 & 4 of 2013.

The learned counsel for the Commission has filed its reply in Appeal Nos. 3 & 4 of 2013. He seeks some time for filing the reply in Appeal No. 57 of 2013. Accordingly, he is directed to file the same on or before 02.08.2013 after serving copy on the other side.

Post the matters for hearing on 05.08.2013. In the meantime, Rejoinder be filed after serving copy on the other side.

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**